

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. No.242/94

Thursday this the 17th day of February, 1994.

CÖRAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

N.N.Pankajakshan,
Extra Departmental Mail Carrier,
Puthenkunnu P.O.
Nuchanvayal,
Cheeral P.O.

.. Applicant

By Advocate Mr.M.R.Rajendran Nair

vs.

1. The Assistant Superintendent of Post Offices,
Kalpetta Sub Division, Kalpetta-672 131.

2. The Senior Superintendent of Post Offices,
Kozhikode. ..Respondents

By Advocate Mr.Mathew G.Vadakkel

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant challenges Annexure.A1 by which his provisional appointment as Extra Departmental Mail Carrier, Puthenkunnu Post Office, was terminated. Applicant submits that an order unsupported by reasons cannot be sustained and that there are no reasons supporting Annexure.A1. It is true that a provisional employee has no right to hold the post. But, if the termination is for extraneous reasons, it is liable to be interdicted. However, we do not think we need go into these matters.

2. Applicant may place his grievances in the form of a representation before the second respondent. That respondent will consider whether termination was on valid grounds and if so, whether applicant can be provided alternative employment. These are matters for second

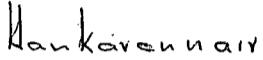
respondent to consider. Till a decision is taken on the representation(which will be made by applicant within seven days of today), operation of Annexure A1 will be held in abeyance.

3. Application is disposed of with the aforesaid directions. No costs.

Dated the 17th February, 1994.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

njj/17.2